

In the High Court of Judicature, Bombay.

Wednesday day, the 3rd day of August 1864.

SPECIAL APPEAL No. 239 of 1864.

Mayaji Buledji Givaji and Gungaji
Buledji Mayaji of the Ahmednuggur
District. } Appellants
(Original Defendants)

versus

Parvatibai widow of Chouanar
deceased, her heir and nephew Anan
bin Lakharam Deshmooch and Keshu
nar (the adopted son of Parvatibai) a
minor by his guardian Bapoo bin
Anan Deshmooch of the Ahmednuggur
District } Respondent
(Original Plaintiff)

Rs. 22-12-

The claim in the Original Suit was to restrain Defendant from
offering resistance to the Plaintiff taking
possession of land awarded to her
by a decree.

In Appeal No. 332 of 1863 the Judge
of the District of Ahmednuggur at Ahmednuggur confirmed
the Decree of the Juff of Lakhur who had thrown out
the claim.

A Special Appeal was preferred in the High Court on the grounds that (1) the
decision of the Judge is against law (2) that
of the 3 Judges
it is contrary to law in that the
Judge has awarded a claim barred
by

MEMORANDUM OF COSTS incurred in Special Appeal No. 239.

of 1864 against the decision of the Judge. of the District of Ahmednagar and disposed of on the 3rd August 1864 by confirming the same with Costs

BY THE APPELLANT

In the District.			
In the Moonsiff's Court.	4	5	11
In the Judge's Court (including V. Fee)	3	7	11
In this Court.		7. 13 10	
Stamp for Memorandum of Special Appeal	2	"	"
Stamps for copies of Decree and Judgment	3	"	"
Stamp for Vukeelutnama	2	"	"
Batta for Process and Postage	1	"	"
Sectioner's Fee	"	13	6
Vukeel's Fee	"	10	11
		9. 85.	
Rupees		17. 63.	

BY THE RESPONDENT.

In the District.			
In the Moonsiff's Court	11	6	5
In the Judge's Court	2	2	11
In this Court.		13. 94	
Stamp for Vukeelutnama	2	"	"
Stamp for an application to enter the name of the Respondent's Agent }	2	"	"
Vukeel's Fee	"	10	11
		4 10 11	
Rupees		18. 43.	



By me
Sealer
By me
Ag Registrar

3rd day of August 1864